

MINUTES OF THE MEETING No. 22/10 dated 26.8.2009 (held on 28.8.09) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.21/10 for confirmation and confirmed and adopted the same without any change.

Case No A-39 NC No.22/10 Dated 26.8.09(held on 28.8.09)	M/ s Kewakem Sterling Surfactants (P) Ltd, Mumbai F.No.01/83/162/537 /AM10/DES-IV RLA F.No.03/94/40/219/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.9.2009.

Case No M-112 NC No.22/10 Dated 26.8.09(held on 28.8.09)	M/ s Indokem Ltd, Mumbai F.No.01/83/50/327 /AM08/DES-IV RLA F.No.03/94/40/0001/AM08 Lic.No.0310429413 dated 15.5.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.9.2009.

Case No M-113 NC No.22/10 Dated 26.8.09(held on 28.8.09)	M/ s Nisha Inds. Ltd, Ghaziabad F.No.01/83/50/158 /AM09/DES-IV RLA F.No.05/24/40/902/AM08 Lic.No.0510217635 dated 10.3.2008
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The Committee considered the case as per agenda. The firm vide letter dated 20.7.2009 has requested to give them personal hearing to

explain their case to the Committee.. The Committee decided to accord personal hearing for 23.9.09. The case is deferred for four weeks and be listed on 23.9.09.

Case No M-114 NC No.22/10 Dated 26.8.09(held on 28.8.09)	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/861 /AM09/DES-IV RLA F.No.03/94/40/154/AM08 Lic.No.0310489069 dated 6.10.2008
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and stated that the information given by the firm is not complete. The Committee decided to issue the letter to the firm to provide exact information to consider the case. Accordingly the case may be re-listed on 23.9.2009.

Case No M-115 NC No.22/10 Dated 26.8.09(held on 28.8.09)	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/877 /AM09/DES-IV RLA F.No.03/94/40/438/AM08 Lic.No.0310489393 dated 7.10.2008
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and stated that the information given by the firm is not complete. The Committee decided to issue the letter to the firm to provide exact information to consider the case. Accordingly the case may be re-listed on 23.9.2009.

Case No M-116 NC No.22/10 Dated 26.8.09(held on 28.8.09)	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/886 /AM09/DES-IV RLA F.No.03/94/40/526/AM09 Lic.No.0310490032 dated 13.10.2008
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The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and stated that the information given by the firm is not complete. The Committee decided to issue the letter to the firm to provide exact information to

consider the case. Accordingly the case may be re-listed on 23.9.2009.

Case No M-117 NC No.22/10 Dated 26.8.09(held on 28.8.09)	M/ s Roha Dye Chem (P) Ltd, Mumbai F.No.01/83/50/576 /AM08/DES-IV RLA F.No.03/95/40/174/AM08 Lic.No.0310431383 dated 1.6.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 16.9.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 22/83-ALC1/2009 **MEETING DATE** : 26.08.2009

1	Case No.:4/18/83-ALC1/2009	Party Name:JAMEELA WOOD INDUSTRIES	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00333/AM10/	RLA File :07/24/040/00493/AM08/	Lic.No/Date:0710054717 30.11.2007	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA vide letter dated 25/8/09 . Accordingly the case may be relisted on 23.9.09.			

Case No.:5/8/83-ALC1/2009	Partv Name:SOLAR EXPLOSIVES LTD.	Meet No/Date:22/83-ALC1/2009	Status:Case Deferred
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2			26.08.2009	
	HQ File :01/83/050/00105/AM10/	RLA File :03/95/040/00738/AM09/	Lic.No/Date:0310505337 03.02.2009	Defer Date:09.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 9.9.2009.				

3	Case No.:17/14/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/00251/AM10/	RLA File :03/94/040/00982/AM08/	Lic.No/Date:0310511900 17.03.2009	Defer Date:26.08.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and stated that the information given by the firm is not complete. The Committee decided to issue the letter to the firm to provide exact information to consider the case. Accordingly the case may be re-listed on 23.9.2009.			

4	Case No.:28/2/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/01386/AM09/	RLA File :10/24/040/00119/AM09/	Lic.No/Date:1010033165 27.03.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.9.2009.			

5	Case No.:34/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/01392/AM09/	RLA File :10/24/040/00137/AM09/	Lic.No/Date:1010033230 31.03.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.9.2009.			

	Case No.:35/2/83-ALC1/2009	Partv Name:SYNTHITE INDUSTRIES	Meet No/Date:22/83-ALC1/2009	Status:Case
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6		LIMITED	26.08.2009	Deferred
	HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.9.2009.			

7	Case No.:37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.9.2009.			

8	Case No.:41/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00002/AM10/	RLA File :03/95/040/01001/AM09/	Lic.No/Date:0310514009 01.04.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.9.2009.			

9	Case No.:16/12/83-ALC1/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00207/AM10/	RLA File :03/95/040/00959/AM09/	Lic.No/Date:0310515850 16.04.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.9.2009.			

10	Case No.:5/18/83-ALC1/2009	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00334/AM10/	RLA File :03/95/040/00776/AM09/	Lic.No/Date:0310516365 20.04.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants			

of information from the firm to the D/L dated 3/8/2009 issued by this office and also decided to issued reminder. Accordingly the case may be re-listed on 23.9.2009..

11	Case No.:1/6/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00049/AM10/	RLA File :10/24/040/00005/AM10/	Lic.No/Date:1010033467 24.04.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.9.2009.			

12	Case No.:2/6/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00050/AM10/	RLA File :10/24/040/00006/AM10/	Lic.No/Date:1010033468 24.04.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.9.2009.			

13	Case No.:10/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00059/AM10/	RLA File :09/24/040/00017/AM10/	Lic.No/Date:0910037789 28.04.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and stated that the information given by the firm is not complete. The Committee decided to issue the letter to the firm to provide exact information to consider the case. Accordingly the case may be re-listed on 23.9.2009.			

14	Case No.:11/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00060/AM10/	RLA File :09/24/040/00016/AM10/	Lic.No/Date:0910037790 28.04.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(Chem.Div.) present in the meeting and stated that the information given by the firm is not complete. The Committee decided to issue the letter to the firm to provide exact information to consider the case. Accordingly the case may be re-listed on 23.9.2009.			

15	Case No.: 36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Deferred
	HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.9.2009.			

16	Case No.: 4/14/83-ALC1/2009	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Deferred
	HQ File :01/83/050/00238/AM10/	RLA File :15/24/040/00001/AM10/	Lic.No/Date:1510007339 12.05.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.9.2009.			

17	Case No.: 2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Deferred
	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 23.9.2009.			

18	Case No.: 6/10/83-ALC1/2009	Party Name:M TECH INNOVATIONS LTD	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Deferred
	HQ File :01/83/050/00149/AM10/	RLA File :31/24/040/00030/AM10/	Lic.No/Date:3110038481 21.05.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 3/8/2009 issued by this office and also decided to issued reminder. Accordingly the case may be re-listed on 23.9.2009..			

	Case No.: 8/10/83-ALC1/2009	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Approved
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Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 28.8.2009 as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Asbestos Free Brake Lining Containing 22% Phenolic Resin, 19% Fiber Glass, 14.8% Carbon steel fibre, 2.5% NBR, 3% Kevlar Aramid Pulp, 15% Composite mineral wool and 9.5% Graphite product	200,000.00 Kg
2.	Asbestos Free Roll Linings Containing 16.7% Phenolic Resin, 24% Fiber Glass, 33% NBR, 2.2% Kevlar Aramid Pulp, 7% Composite mineral wool and 4% Graphite Product	75,000.00 Kg

Import Item

Sl.No.	Import Item Name	Qty.
1	Phenol	44000.000 Kg
2	Fibre Glass Chopped Strands	38000.000 Kg
3	Low Carbon Steel Fibre	29600.000 Kg
4	Acrylonitrile Butadiene Rubber/Nitrile Butadiene Rubber	5000.000 Kg
5	Kevlar Aramid Pulp	6000.000 Kg
6.	Composite mineral wool	30000.000 Kg
7.	Graphite Powder	19000.000 Kg
8.	Phenol	12525.000 Kg
9.	Acrylonitrile Butadiene Rubber/Nitrile Butadiene Rubber	24750.000 Kg
10.	Fibre Glass Copped Strands	18000.000 Kg
11.	Kevlar Aramid Pulp	1650.000 Kg

12.	Composite mineral wool	5250.000 Kg
13.	Graphite Powder	3000.000 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:16/10/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Approved
HQ File :01/83/050/00159/AM10/	RLA File :03/95/040/00097/AM10/	Lic.No/Date:0310521057 25.05.2009	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/93/2007-Ch-II dated 25.8.2009 as under:-

Export Item	Qty.	Import Item	Qty.
STERO NC 400 (Nonyl Phenol 32 mole ethoxylate)	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.137 Kg 0.882 Kg
STERO CARE CABS (Calcium salt of Alkyl Benzene Sulphonate)	1 Kg	N-Butanol	0.710 Kg
STEROL 181580 (B) (Cetostearyl Alcohol 18 mole ethoxylate)(65%)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide 3. Butyl Cellosolve	0.161 Kg 0.501 Kg 0.150 Kg
STEROL 161806 (Cetostearyl Alcohol 6 mole ethoxylate)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.502 Kg 0.517 Kg
STERCOPOL 120504 (Lauryl Alcohol Ethoxylate – Propoxylate)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Propylene Oxide	0.306 Kg 0.347 Kg 0.366 Kg
STERO MPEA (B) (Poly Ethoxylated Methyl Amine)	1 Kg	1. Mono Methyl Amine 2. Ethylene Oxide	0.193 Kg 0.825 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

21	Case No.:18/10/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00161/AM10/	RLA File :05/24/040/00026/AM10/	Lic.No/Date:0510242150 25.05.2009	Defer Date:09.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.9.2009.			

22	Case No.:19/10/83-ALC1/2009	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00162/AM10/	RLA File :03/95/040/00071/AM10/	Lic.No/Date:0310521238 26.05.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.9.2009.			

23	Case No.:3/22/83-ALC1/2009	Party Name:S.K. SPARES (AUTO) PVT.LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00438/AM10/	RLA File :05/24/040/00083/AM10/	Lic.No/Date:0510243215 08.06.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 26.8.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net content of Phenolic Resin & Asbestos in export 2. Grade of Asbestos to be imported 3. Qty. of other indigenous Raw Materials to be used 4. Qty. of various raw material required to manufacture 1 Kg of Phenolic Resin to be used in export prodeuct			

Accordingly the case may be re-listed on 23.9.2009.

24	Case No.:1/14/83-ALC1/2009	Party Name:NANDU CHEMICAL INDUSTRIES	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00235/AM10/	RLA File :07/24/040/00097/AM10/	Lic.No/Date:0710065423 17.06.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and noted that endorsement copy of reply from the firm has been received on 20/8/2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.9.2009.			

25	Case No.:2/14/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00236/AM10/	RLA File :03/94/040/00222/AM10/	Lic.No/Date:0310524633 17.06.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.9.2009.			

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Case No.:3/14/83-ALC1/2009	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Approved
HQ File :01/83/050/00237/AM10/	RLA File :05/24/040/00127/AM10/	Lic.No/Date:0510243922 18.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/4/2009-Ch-II dated 25.8.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
1,3,5-Trimethyl – 2,4,6-Tris (3,5-Di-Tert-Butyl-4- Hydroxybenzyl) Benzene – KINOX 30	1 Kg	1. 2,6 Diterityr butyl Phenol 2. Paraformaldehyde 96% 3. Mesitylene 4. Methylenedichloride 5. Methanol	1.10 kg 0.200 Kg 0.189 Kg 1.00 Kg 1.00 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

27	Case No.:5/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00239/AM10/	RLA File :10/24/040/00024/AM10/	Lic.No/Date:1010034066 18.06.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.9.2009.			

28	Case No.:7/14/83-ALC1/2009	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00241/AM10/	RLA File :05/24/040/00135/AM10/	Lic.No/Date:0510244040 19.06.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. The Committee decided to issued reminder. Accordingly the case may be relisted on 23.9.09			

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Case No.:8/14/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Approved
HQ File :01/83/050/00242/AM10/	RLA File :03/94/040/00209/AM10/	Lic.No/Date:0310525244 22.06.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/131/2003-Ch-III dated 9.10.2003 on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Di-isodecyl Phenyl Phosphite	1 Kg	1. Yellow Phosphorous 2. Phenol 3. Isodecyl Alcohol	0.080 kg 0.238 Kg 0.753 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:11/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS	Meet No/Date:22/83-ALC1/2009	Status:Case
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30		LIMITED	26.08.2009	Deferred
	HQ File :01/83/050/00245/AM10/	RLA File :10/24/040/00028/AM10/	Lic.No/Date:1010034141 23.06.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.9.2009.			

31	Case No.:1/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00330/AM10/	RLA File :10/24/040/00121/AM09/	Lic.No/Date:1010034562 22.07.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.9.2009.			

32	Case No.:2/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00331/AM10/	RLA File :10/24/040/00117/AM09/	Lic.No/Date:1010034563 22.07.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.9.2009.			

33	Case No.:3/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00332/AM10/	RLA File :10/24/040/00110/AM09/	Lic.No/Date:1010034566 22.07.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 23.9.2009.			

34	Case No.:6/18/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Deferred
	HQ File :01/83/050/00335/AM10/	RLA File :10/24/040/00046/AM10/	Lic.No/Date:1010034588 22.07.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants			

of comments from the Spices Board. Accordingly the case may be re-listed on 23.9.2009.

35

Case No.:7/18/83-ALC1/2009	Party Name:ARON UNIVERSAL LTD	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Approved
HQ File :01/83/050/00336/AM10/	RLA File :07/24/040/00158/AM10/	Lic.No/Date:0710066090 22.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/52/2007-Ch-II dated 26.5.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Pigment Red 106 Pigment (Petro Hydrocarbon Resins Matrix content 90%)	1 Kg	1. Petroleum Resin 2. Optical Brightener OB (2,5- bis(5-tertbuty benzoxazoly thiophene) 3. Azo Dye-Solvent Red 1 4. Basic dye (Rhodamine A)	0.900 kg 0.010 Kg 0.066 Kg 0.020 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.			

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Case No.:9/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Approved
HQ File :01/83/050/00338/AM10/	RLA File :10/24/040/00030/AM10/	Lic.No/Date:1010034596 22.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/23/2004-Ch-II dated 27.8.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Automotive Exhaust Catalyst Honeycomb Type : Envicat – 95078 (Size: 80 x 120.65 x 152.40 mm length) (Containing Palladium Content : 0.440 gm Alumina Content:	1 No.	1. Relevant Ceramic Honeycomb Substrate (size: 80 x 120.65 x 152.40 mm length) 2. Palladium as Palladium Nitrate Solution 3. Alumina Powder	1 No. 0.440 gm 0.057 Kg

57 gm Y ₂ O ₃ content : 1.23 gm Cerium Oxide content: 12.60 gm	4. Yitria Colloid 5. Colloidal Ceria Acetate	0.0088 Kg 0.063 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

37	Case No.:10/18/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Approved
	HQ File :01/83/050/00339/AM10/	RLA File :10/24/040/00031/AM10/	Lic.No/Date:1010034597 22.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/23/2004-Ch-II dated 27.8.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Automotive Exhaust Catalyst Honeycomb Type : Envicat – 95078 (Size: 81.28 x 144.78 x 152.40 mm length) (Containing Palladium Content : 0.521 gm Alumina Content: 67 gm Y ₂ O ₃ content : 1.43 gm Cerium Oxide content: 14.80 gm	1 No.	1. Relevant Ceramic Honeycomb Substrate (size: 81.28 x 144.78 x 152.40 mm length) 2. Palladium as Palladium Nitrate Solution 3. Alumina Powder 4. Yitria Colloid 5. Colloidal Ceria Acetate	1 No. 0.521 gm 0.067 Kg 0.0102 Kg 0.074 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:11/18/83-ALC1/2009	Party Name:DEVANSHI DYESTUFF	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status:Case Approved
HO File :01/83/050/00340/AM10/	RLA File :03/94/040/00318/AM10/	Lic No/Date:0310530124	Defer Date:

22.07.2009

Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No.14010/45/2009-Ch-II dated 27.8.2009 as under:-

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Export Item	Qty.	Import Item	Qty.
Red Toner DD 169 (Pigment Red 169)	1 Kg	1. Rhodamine 6GDN 2. Copper Sulphate Pentahydrate 3. Sodium Ferrocyanide	0.615 kg 0.862 Kg 0.586 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 12/18/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Deferred
HQ File :01/83/050/00341/AM10/	RLA File :08/24/040/00100/AM10/	Lic.No/Date:0810081688 23.07.2009	Defer Date:23.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 23.9.2009.			

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Case No.: 1/22/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Deferred
HQ File :01/83/050/00436/AM10/	RLA File :04/24/040/00097/AM10/	Lic.No/Date:0410106878 14.08.2009	Defer Date:23.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 23.9.2009.			

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Case No.: 2/22/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Deferred
HQ File :01/83/050/00437/AM10/	RLA File :04/24/040/00101/AM10/	Lic.No/Date:0410106880 14.08.2009	Defer Date:23.09.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want			

of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.9.09

42	Case No.: 4/22/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Deferred
	HQ File :01/83/050/00439/AM10/	RLA File :04/24/040/00078/AM10/	Lic.No/Date:0410106933 17.08.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.9.09			

43	Case No.: 5/22/83-ALC1/2009	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Deferred
	HQ File :01/83/050/00440/AM10/	RLA File :07/24/040/00187/AM10/	Lic.No/Date:0710066528 17.08.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 23.9.2009.			

44	Case No.: 6/22/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:22/83-ALC1/2009 26.08.2009	Status: Case Deferred
	HQ File :01/83/050/00441/AM10/	RLA File :10/24/040/00032/AM10/	Lic.No/Date:1010034996 18.08.2009	Defer Date:23.09.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.9.09			

Date:02.09.2009

Place:New Delhi

S.S.Mohan

Foreign Trad

e Development Officer

